

NotificationJammu, the 5<sup>th</sup> August, 2024

S.O 380 .- In exercise of the powers conferred under sub-section (1) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoint the below mentioned Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Doda.

S.No.	Name of Naib Tehsildar	Place of posting/Jurisdiction
1.	Sh. Vikrant Koshal	Pranoo (Additional Charge of HQA)
2.	Sh. Vijay Kumar	Jakyas
3.	Sh. Diwan Chand	Kandote
4.	Sh. Sardar Ali	Chinta ( Additional Charge of Niabat Bhalara, Tehsil Bhaderwah)
5.	Sh. Ashok Kumar	Mohalla
6.	Sh. Praban Kumar	Bhella
7.	Sh. Mohd Rafiq	Chilly Paine
8.	Sh. Ashok Kumar Chibber	Bhagwah
9.	Sh. Akhtar Abbas Mir	Kahaljugassar ( Additional Charge of Niabat Taintly, Tehsil Gandoh)
10.	Sh. Mohd Shokit	Changa (Additional Charge of Niabat Kakoo Bharti Tehsil Gandoh)
11.	Sh. Qamar Din	Gandoh (Additional Charge of Niabat Sinoo, Tehsil Gandoh)

By Order of the Government of Jammu and Kashmir.

Sd/-  
(Achal Sethi)  
Secretary to Government

No. LAW- Powr/15/2022-10

Dated :- 05-08-2024

Copy to the:- .

4. S. S. 2024

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- LAW-Powr/15/2022-10-Law, Justice and Parliamentary Affairs
1. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
  2. Divisional Commissioner, Jammu.
  3. Secretary to Government Revenue Department
  4. District Magistrate, Doda. This is with reference to letter No. No.3907/DM/Doda dated 01-08-2024
  5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
  6. All concerned Official(s)...
  7. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
  8. Incharge Website section

  
Senior Law Officer

Department of Law, Justice and P.A.

05.8.2024

